

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

For the attention of the Stakeholders of Clearscore Technology Services India Private Limited

1.	Name of Corporate Person	Clearscore Technology Services India Private Limited
2.	Date of incorporation of Corporate Person	18/07/2018
3.	Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number of Corporate Person	U67110MH2018FTC311994
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	103-104, B-Wing, Fulcrum Hiranandani Business Park, Sahar Airport Road, Andheri (East), Mumbai-400099
6.	Liquidation commencement date of Corporate Person	28/03/2025
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name: CS (IP) Jigarkumar Gandhi Address: Office: 05, 1 st Floor, Harismruti, SVP Road, Opp. HDFC Bank, Chamunda Circle, Borivali West, Mumbai-400092 Email: jigar.gandhi@jngandco.in Phone: +91-9702002189 022-48257344 Registration No.: IBBI/IPA-002/IPN01307/2024-2025/14502
8.	Last Date for submission of Claims	27/04/2025

Notice is hereby given that the Clearscore Technology Services India Private Limited has commenced voluntary liquidation on 28th March, 2025.

The stakeholders of Clearscore Technology Services India Private Limited are hereby called upon to submit a proof of their claims, on or before 27th April, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:



Jigarkumar Gandhi
Liquidator

Date: 28th March, 2025
Place: Mumbai



APPOINTMENTS

VDM VENTURES PRIVATE LIMITED
CIN: U45309MH2017PTC296812
IRB Complex, Chandivli Road, Saki Naka, Andheri (East),
Mumbai - 400 072, Maharashtra, India

RECRUITMENT OF COMPANY SECRETARY & COMPLIANCE OFFICER
VDM Ventures Private Limited looking for a young and dynamic Qualified Company Secretary having a post qualification experience of 1-2 years and having knowledge of handling compliances under Companies Act, 2013, other secretarial and compliance matters. Candidates should possess strong interpersonal communication skills and experience of independently handling secretarial matters as well as compliance matters for listed, unlisted, public and private companies.
Interested candidates can share their CV on the E-mail ID of the Company at anushree.joshi@irb.co.in. Shortlisted candidates will be contacted for the interview.
For and on behalf of the Board of Directors of
VDM Ventures Private Limited
Sd/-
Anushree Joshi
Authorised Signatory

Place: Mumbai

OFFICE OF THE EXECUTIVE ENGINEER
BUILDING CONSTRUCTION DEPARTMENT
BUILDING DIVISION, HAZARIBAG

e-Procurement Cell
e-Procurement Notice
Tender Reference No:-BCD/EE/HAZARIBAG/ 77 /2024-25 Date:- 27-03-2025

Sl.No	Name of Work	Estimated Cost	Earnest Money	B.O.Q Rate	Time of completion
1	Proposed Construction Of 50 Bedded Hostel for Madarsa Hussania Education and Welfare Trust at Block - Katkamsandi, Vill- Pelawal, Hazaribagh For The Year 2024-2025	29577000/-	592000/-	10000/-	9 Month

A. Date of Publication of Tender on website

B. Last date/Time for receipt of bids

C. Name & address of office Inviting tender

D. Contact no. of Procurement officer

E. Helpline number of e-Procurement cell

04-04-2025

16-04-2025 03.00 PM

Office of the Executive Engineer,
Building Construction Department,
Building Division,Hazaribag

9348952485

06546-225723

Further details and subsequent amendments can be seen on website <http://jharkhandtenders.gov.in>
Nodal Officer,
e-Procurement Cell,
Office of the Executive Engineer,
Building Construction Department,
Building Division, Hazaribag

PR 349525 (Building) 24-25 (D)

ENCORE ASSET RECONSTRUCTION
COMPANY PRIVATE LIMITED (ENCORE ARC)
Corporate Office: 5th Floor, Plot No. 137, Sector 44, Gurugram – 122 002, Haryana

Demand Notice Under Section 13(2) of Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002, read with Rule 3 of the security interest (Enforcement) Rules, 2002.

Whereas the undersigned being the Authorized Officer of Encore Asset Reconstruction Company Private Limited, ("Encore ARC") under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the security interest (Enforcement) Rules, 2002, issued demand notices under Section 13(2) of the said Act, on the last known addresses of the following Borrower(s)/ Mortgageor(s) / Co-Borrower(s) / Guarantor (s), however the same have been returned un-served/undelivered/unclaimed. Notice is hereby given once again, to the following Borrower(s) / Mortgageor(s) / Co-Borrower (s)/ Guarantor (s) to pay to Encore Arc, within 60 days from the date of publication of this notice, the amount indicated herein below, together with further interest, till the date of repayment, failing which Encore Arc shall proceed to take necessary steps towards possession of Secured assets/Mortgaged properties as per section 13(4) of SARFAESI Act 2002 and rules made thereunder.

Loan Account Number	Name & Address of the Borrower(s)/ Co-Borrower(s)/ Guarantor(s)	Address of the Secured/ Mortgage Immovable Asset/ Property to be enforced	Demand Notice Date and Total Outstanding dues as on 21.03.2025
Loan Account Number: LSMUM16121-220005339	1) M/s Advani Infrastructure (Borrower) 3/4 Grund floor, Shri Dwarka CHSL, plot no.82/2B, Saraswati Road, Opp HDFC Bank, Santacruz west, Mumbai-400054 Also at: Flat no.A/702, 7TH Floor, Shivparvati CHSL, 4 Bungalov, SVP Nagar, Near Telephone exchange, Varsova, Andheri West, Mumbai - 400058 2) Mr. Vikram Ramesh Advani (Co Borrower) Flat no.A/702, 7TH Floor, Shivparvati CHSL, 4 Bungalov, SVP Nagar, Near Telephone exchange, Varsova, Andheri West, Mumbai - 400058 3) Mrs. Kavita Ramesh Advani (Co Borrower) Flat no.A/702, 7TH Floor, Shivparvati CHSL, 4 Bungalov, SVP Nagar, Near Telephone exchange, Varsova, Andheri West, Mumbai - 400058 4) Mr Ramesh Chandumal Advani (Co Borrower and Mortgagor) Flat no.A/702, 7TH Floor, Shivparvati CHSL, 4 Bungalov, SVP Nagar, Near Telephone exchange, Varsova, Andheri West, Mumbai - 400058	Flat No A/ 702, 7th Floor, Shiv Parvati CHSL, CTS No.137/4B/220, S.no.120, village Versova, 4 Bungalows, VP Nagar, near Telephone Exchange, Versova, Andheri West, Mumbai City 400058 Owned By – Mr Ramesh Chandulal Advani. Boundary: EAST : Aishwarya CHSL West : Mhada Road North : Shri Dwarka South: Mhada Road	Rs.1,10,00,881.64/- (Rupees one Crore Ten Lakh Eight Hundred Eighty one and Sixty Four Paisa Only)

The said Borrower(s) / Mortgageor(s) / Co Borrower(s) are also hereby prohibited to alienate, create third party interest on the above-mentioned properties without prior written consent of Encore Arc.
Place: Mumbai Date: 29.03.2025
Sd/- Encore Asset Reconstruction Company Private Limited

PUBLIC NOTICE

Notice is hereby given that we the owner/Developer, M/s. Hinduja Homes, having our Office Addresses-309, Dalamal Chambers, 29-New Marine Line, Churchgate, Mumbai-400020. Intending to develop the cessed property more particularly described in the schedule here under the provision of MHADA and which property is free from all encumbrances and charges and is occupied by the Tenant / Occupants a list where of is given as follows :

SR. NO. AFTER CLUBBING/ REJECTED	NAME OF TENANTS	NAME OF OCCUPANTS	FLOOR	ROOM / SHOP NO.	USE R/NR
1	2	3	4	5	6
Bldg. Name: Hargovindas Niwas, Building No. 63B, at 1st Fanaswadi Cross Lane (Cess Buiding) Ward No. C-4629 (Cess Structure)					
GROUND FLOOR					
1	Ananj Kumar Gajanan Karekar & Amruta A. Karekar	Ananj Kumar Gajanan Karekar & Amruta A. Karekar	Gr	1D	R
2	Nitin Gajanan Karekar	Nitin Gajanan Karekar	Gr	1	R
3	Rajesh V. Ajgaonkar	Rajesh V. Ajgaonkar	Gr	1A	R
4	Late Rajaram Bapu Kadam	Kept in Abeyance	Gr	1B	R
5	Late Waman Tarkar	Satish V. Tarkar & Sheetal S. Tarkar	Gr	4	R
FIRST FLOOR					
6	Late Laxman Tondlekar	Dilip G. Parkar & Ashok G. Parkar	1st	5	R
7	Shradha S. Parkar & Nilam P. More	Shradha S. Parkar & Nilam P. More	1st	6	R
8	Late Balaram Gharat	Alka Balram Gharat & Aruna V. Malekar	1st	7	R
9	Laxmibai Tondlekar	Kept in Abeyance	1st	8	R
SECOND FLOOR					
10	Late Parshuram Abaji Mahamunkar	Shashikant P. Mahamunkar	2nd	3	R
11	Prapti Shashikant Mahamunkar & Salil Shashikant Mahamunkar	Prapti Shashikant Mahamunkar & Salil Shashikant Mahamunkar	2nd	4	R
12	Vijay H. Bhuvad & Deepak H. Bhuvad	Vijay H. Bhuvad & Deepak H. Bhuvad	2nd	5	R
13	Sambayya Ramaya Indarapu	Kept in Abeyance	2nd	6	R

All persons having any claim or interest against or to the said property, room/ premises or part thereof in respect of the tenancies of the aforesaid Tenant/ Occupant of by way of sale, assignment, mortgage, trust, lien, gift, charge, possession, inheritance, lease, tenancy, maintenance, easement or otherwise however are hereby required to make the name known in writing to the under-signed at their office given as below within 10 days from the date of publication hereto failing which we shall proceed with the development without any reference to such claim, if any and the same shall be considered as waived.

THE SCHEDULE ABOVE REFERRED TO
All that piece and parcel of land and ground along with structures standing thereon situate lying and being on plot bearing C.S. No. 2287 of Bhuleshwar division in C ward mumbai. Admeasuring area = 133.78 sq.mtr. Or thereabouts.
Date: 29th March 2025
Place: Mumbai
Sd/-
M/s. Hinduja Homes

PUBLIC NOTICE

Notice is hereby given that we the owner/Developer, M/s. Hinduja Homes, having our Office Addresses-309, Dalamal Chambers, 29-New Marine Line, Churchgate, Mumbai-400020. Intending to develop the cessed property more particularly described in the schedule here under the provision of MHADA and which property is free from all encumbrances and charges and is occupied by the Tenant / Occupants a list where of is given as follows :

SR. NO. AFTER CLUBBING/ REJECTED	NAME OF TENANTS	NAME OF OCCUPANTS	FLOOR	ROOM / SHOP NO.	USE R/NR
1	2	3	4	5	6
Bldg. Name: Paras Bhavan, Building no. 63 C, 1st Fanaswadi Cross Lane (Cess Buiding) Ward No. C-4630 (Cess Structure)					
GROUND FLOOR					
1	Late Sitaram Bhikaji Parkar	Rashmi R. Pednekar & Samita S. Parkar & Tejas Chandrakant Parkar	Gr	1	R
2	Late Gajanan Pandurang Patil	Sagar Gajanan Patil	Gr	2	R
3	Kept in Abeyance	Kept in Abeyance	Gr	3	R
4	Late Saba Sakharan Parab	Nareesh Mohan Parab & Pankaj Mohan Parab	Gr	4	R
FIRST FLOOR					
5	Kept in Abeyance	Kept in Abeyance	1st	5	R
6	Late Dattatray Narayan Kudalkar	Kiran D. Kudalkar & Kamakshi Dilip Kudalkar & Priyanka Prakash Kudalkar & Amruta Avinash Dhote	1st	6	R
7	Late Vinod Dattatray Narvekar	Kept in Abeyance	1st	7	R
8	Kept in Abeyance	Kept in Abeyance	1st	8	R
SECOND FLOOR					
9	Late Dattatray Gopal Chonkar	Sachin Suresh Chonkar	2nd	9	R
10	Sanjay Vishwanath Shetye & Swati Sanjay Shetye	Sanjay Vishwanath Shetye & Swati Sanjay Shetye	2nd	10	R
11	Late Dattatray Narayan Pimpale	Namrata Gajanan Pimpale & Samita Santosh Mate	2nd	11	R
THIRD FLOOR					
12	Pradeep Kumar Paramsal Jain	Pradeep Kumar Paramsal Jain	3rd	12	R
13	Puneet Mahendrakumar Jain	Puneet Mahendrakumar Jain	3rd	13	R
	Kavita Pradeep Jain	Kept in Abeyance	3rd	14	R
	Dheer Pradeep Jain	Kept in Abeyance	3rd	15	R

All persons having any claim or interest against or to the said property, room/ premises or part thereof in respect of the tenancies of the aforesaid Tenant/ Occupant of by way of sale, assignment, mortgage, trust, lien, gift, charge, possession, inheritance, lease, tenancy, maintenance, easement or otherwise however are hereby required to make the name known in writing to the under-signed at their office given as below within 10 days from the date of publication hereto failing which we shall proceed with the development without any reference to such claim, if any and the same shall be considered as waived.

THE SCHEDULE ABOVE REFERRED TO
All that piece and parcel of land and ground along with structures standing thereon situate lying and being on plot bearing C.S. No. 2286 of Bhuleshwar division in C ward mumbai. Admeasuring area = 156.35 sq.mtr. Or thereabouts.
Date: 29th March 2025
Place: Mumbai
Sd/-
M/s. Hinduja Homes

e-Procurement Cell
Office of the Executive Engineer,
Building Construction Department, Building Division, Seraikela,

e-Procurement Notice
(Very Short Notice)
Tender Ref. No.-BCD/EE/10/Building Div. Seraikela/2024-25-Date: 28.03.2025

क्र०	कार्य का नाम	प्राक्कलित राशि	कार्य पूर्ण करने की अवधि
1	PROPOSED CONSTRUCTION OF DISTRICT BAR COUNCIL BUILDING CHANDIL JHARKHAND.	Rs. 3,44,10,873.00	11 Months
i	वेबसाइट पर निविदा प्रकाशन की तिथि	08-04-2025	
ii	बिड प्राप्ति के लिए अन्तिम तिथि/ समय	21-04-2025 को पूर्वाह्न 11:00 बजे	
iv	निविदा खोलने की तिथि/ समय	22-04-2025 को पूर्वाह्न 11:00 बजे	
v	निविदा प्रकाशित करने वाले कार्यालय का नाम एवं पता	Office of the Executive Engineer, Building Construction Department, Building Division, Seraikela	
vi	प्रोक्वायर्मेंट पदाधिकारी का सम्पर्क संख्या	9931994172	
vii	ई-प्रोक्वायर्मेंट सेल का हेल्पलाइन संख्या	9631350988	

● इस निविदा से संबंधित किसी भी प्रकार की सूचना / बदलाव / संशोधन का अवलोकन <http://jharkhandtenders.gov.in> पर किया जा सकता है।
Note: New Updated UCAN Registration is mandatory for all Bidders.

Nodal Officer
e-Procurement Cell,
Office of the Executive Engineer,
Building Construction Department,
Building Division, Seraikela-kharsawan

PR 349447 Building(24-25).D

PUBLIC NOTICE

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SR. NO. AFTER CLUBBING/ REJECTED	NAME OF TENANTS	NAME OF OCCUPANTS	FLOOR	ROOM / SHOP NO.	USE R/NR
1	2	3	4	5	6
Bldg. Name: Ambika Niwas, Building No. 63AB, at 1st Fanaswadi Cross Lane (Cess Buiding) Ward No. C-4626 & C-4627-28 (Cess Structure)					
GROUND FLOOR					
1	Late Kerunath G. Devrukhkar	Saroj Jayavant Vagal & Pallavi Prakash Pawaskar & Chandrashekar Kerunath Deorukhkar & Sanjana Sachin Vaidya & Sunil Kerunath Deorukhkar	Gr	1	1
2	Shivaji Parshuram Rahane	Shivaji Parshuram Rahane	Gr	2	R
3	Radhabai Krishna Shirke	Radhabai Krishna Shirke	Gr	3	R
4	Prashant Prakash Kadam	Prashant Prakash Kadam	Gr	4	R
FIRST FLOOR					
5	Late Prabhakar Balvantrao Chachad	Anil Prabhakar Chachad & Sushant Anil Chachad	1st	5	R
6	Rajkumar Shanulal Pardeshi	Rajkumar Shanulal Pardeshi	1st	6	R
7	Suresh Waman Palshetkar	Suresh Waman Palshetkar	1st	7	R
Bldg. Name: Ambika Niwas, Building No. 63A, at 1st Fanaswadi Cross Lane (Cess Buiding) Ward No. C-4626 & C-4627-28 (Cess Structure)					
GROUND FLOOR					
8	Late Rameshchandra Palshetkar	Girish Rameshchandra Palshetkar	Gr	9	R
9	Rajaram Jagannath Bamane	Rajaram Jagannath Bamane	Gr	10	R
10	Vidya Gajanan Mane	Vidya Gajanan Mane	Gr	11	R
FIRST FLOOR					
11	Vrushali Vasudeo Anjarlekar	Vrushali Vasudeo Anjarlekar	1st	12	R
12	Kept in Abeyance	Kept in Abeyance	1st	13	R
13	Kept in Abeyance	Kept in Abeyance	1st	14	R
SECOND FLOOR					
14	Ganeshchandra Narendranath Karmakar	Ganeshchandra Karmakar	2nd	16	R
15	Late Moreshwar Narayan Tambat	Hemant Moreshwar Tambat	2nd	17	R
16	Girija Ramesh Sharma	Girija Ramesh Sharma	2nd	18	R
17	Rejected	Rejected	2nd	19	R
Bldg. Name: Ambika Niwas, Building No. 63AA, at 1st Fanaswadi Cross Lane (Cess Buiding) Ward No. C-4626 & C-4627-28 (Cess Structure)					
GROUND FLOOR					
18	Madhukar Balu Humane	Madhukar Balu Humane	Gr	8	R

All persons having any claim or interest against or to the said property, room/ premises or part thereof in respect of the tenancies of the aforesaid Tenant/ Occupant of by way of sale, assignment, mortgage, trust, lien, gift, charge, possession, inheritance, lease, tenancy, maintenance, easement or otherwise however are hereby required to make the name known in writing to the under-signed at their office given as below within 10 days from the date of publication hereto failing which we shall proceed with the development without any reference to such claim, if any and the same shall be considered as waived.

THE SCHEDULE ABOVE REFERRED TO
All that piece and parcel of land and ground along with structures standing thereon situate lying and being on plot bearing C.S. No. 2288 of Bhuleshwar division in C ward mumbai. Admeasuring area = 260.87 sq.mtr. Or thereabouts.
Date: 29th March 2025
Place: Mumbai
Sd/-
M/s. Hinduja Homes

GSK
GlaxoSmithKline Pharmaceuticals Limited
Corporate Identity Number (CIN): L24239MH1924PLC001151
GSK House, Dr. Annie Besant Road, Worli, Mumbai 400030
Telephone: 022-24959595 • Fax: 022-24959494
Email: in.investorquery@gsk.com • Website: <https://india-pharma.gsk.com/en-in/>

NOTICE
Members are hereby informed that pursuant to section 110 of the Companies Act, 2013 read with Companies (Management and Administration) Rules, 2014, the Company has completed the dispatch of the Postal Ballot Notice, to all the members whose name appears on the Register of Members / List of Beneficial Owners as on Friday, 21st March 2025 (cut-off date) through electronic mode only to those Members whose email address are registered with the Company / Depository Participant, in compliance with the MCA Circular dated April 8, 2020, April 13, 2020, and subsequent circulars issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars") the latest being September 19, 2024, for the following resolutions:

Item No	Description of the Resolution
1	Ordinary Resolution - Re-Appointment of Mr. Juby Chandry (DIN:09530618) as a Whole-time Director & Chief Financial Officer (CFO)
2	Special Resolution - Appointment of Mr. Somasundaram Palamadairamaswamy (DIN:00356363) as an Independent Director
3	Special Resolution - Appointment of Mr. Anup Wadhawan (Din: 03565167) as an Independent Director

In compliance of the Companies Act, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and the MCA Circulars, the communication of assent or dissent of the Members would only take place through the remote e-voting system. The Company has engaged the services of KFin Technologies Limited ("KFin") for the purpose of providing e-voting facility to all its members. Members are requested to note that the voting, through e-voting mode commences on 9.00 a.m. (IST) on Monday 31st March, 2025 and ends at 5.00 p.m. (IST) on Tuesday, 29th April, 2025. The KFin evoting platform would be disabled thereafter.

The Board of Directors has appointed Mr. P. N. Parikh, (Membership No. FCS 327) and failing him Ms. Jigyasa Ved (Membership No. FCS 6488) of Parikh & Associates, Practicing Company Secretaries as the Scrutinizer ('Scrutinizer') for conducting the postal ballot and e-voting process in a fair and transparent manner.

Members whose names appear on the Register of Members / List of Beneficial Owners as on Friday, 21st March 2025 will be considered for the purpose of voting.

The results of the postal ballot shall be declared by the Chairperson or any other person authorized by her, on or before 30th April 2025 and communicated to the stock exchanges, depositories, registrar and share transfer agents and shall also be displayed on the Company's website <https://india-pharma.gsk.com/en-in/>

For any queries / grievances relating to e-voting by postal ballot, Members are requested to contact Ms. Rajitha Cholleti, Assistant General Manager, KFin Technologies Limited, Selenium Tower B, Plot No. 31 & 32, Gachibowli, Financial District, Hyderabad - 500 032, or rajitha.cholleti@kfintech.com or at Toll Free no: 1800 309 4001.

For GlaxoSmithKline Pharmaceuticals Limited
Ajay Nadkarni
Vice President - Administration,
Place : Mumbai
Real Estate & Company Secretary
Dated : 28th March, 2025
FCS 10460

HEALTHCARE GLOBAL ENTERPRISES LIMITED
CIN: L15200KA1998PLC023489
Regd Off: HCG Towers, # 8, P Kalinga Rao Road, Sampangi Ram Nagar, Bengaluru – 560027, Karnataka, India
Phone: +91 – 80 – 4660 7700, Email: investors@hcgel.com, Website: www.hcgongology.com

adding life to years

Notice Of Postal Ballot
Notice is hereby given that pursuant to Section 108 and 110 and other applicable provisions, if any, of the Companies Act, 2013, read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, (including any statutory modification(s) or re-enactment(s) thereof for the time being in force, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Secretarial Standards on General Meetings issued by the Institute of Company Secretaries of India, General Circular No. 14/2020 dated April 8, 2020, No. 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, the latest being No. 09/2024 dated September 19, 2024 in relation to "Clarification on passing of Ordinary and Special resolutions by companies under the Companies Act, 2013 and the rules made thereunder issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), and such other applicable laws and regulations, the approval of Shareholders of Healthcare Global Enterprises Limited ("the Company") is being sought for the following Resolutions by way of Postal Ballot, only through remote e-voting process ("e-voting"):

Sl. No.	Description of the Resolution	Ordinary/Special resolution
1.	Reappointment of Mr. Pradip Manilal Kanakia (DIN: 00770347), as an Independent Director of the Company.	Special resolution
2.	To consider and approve payment of Remuneration to the Independent Directors of the Company.	Special resolution
3.	To consider and approve providing an option to surrender employee stock options held by employees of the Company and payment of cash.	Special resolution
4.	To consider and approve adoption of the amended articles of association of the Company.	Special resolution
5.	To consider and approve proposed payment of bonus to identified key managerial personnel and employees.	Ordinary resolution

In terms of the MCA Circulars, the Company has sent the Postal Ballot Notice along with Explanatory Statement, in electronic form, on Friday, March 28, 2025, to all the Members of the Company as on Friday, March 21, 2025 (cut-off date), who have registered their e-mail address with the Company (in respect of shares held by them in physical form) or with their Depository Participants (in respect of shares held by them in dematerialized form).

The Postal Ballot Notice is also available on the Company's website at www.hcgongology.com/investor-relations/, websites of the Stock Exchanges i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of KFin Technologies Limited at <https://evoting.kfintech.com>. The hard copy of the Postal Ballot Notice along with postal ballot forms and pre-paid business reply envelope will not be sent to the members, pursuant to the MCA Circulars. The Communication of the assent or dissent of the members would take place through the remote e-voting system only.

Voting rights shall be reckoned on the paid-up value of equity shares registered in the name of members as on March 21, 2025. A person who is not a member on the cut-off date shall treat this notice for information purposes only.

The Company has engaged the services of KFin Technologies Limited for providing e-voting facility to all its Members. Members are requested to note that the e-voting on the business specified in the Notice will commence at 9.00 a.m. (IST) on Saturday, March 29, 2025 and will end at 5.00 p.m (IST) on Sunday, April 27, 2025. The e-voting module will be disabled for voting thereafter and remote e-voting shall not be allowed beyond the said date and time. Once the vote on a resolution is cast by a member, the member shall not be allowed to change it subsequently.

In accordance with the proviso to Regulation 40 (1) of the SEBI (LODR) Regulations, as amended from time to time, read with SEBI circular no. SEBI/HO/MIRSD/MIRSD_RTAMB/CIR/2022/8 dated January 25, 2022, transfer of securities of the Company including transmission and transmission requests shall not be processed unless the securities are held in the dematerialized form with a depository. Accordingly, shareholders holding equity shares in physical form are requested to have their equity shares dematerialized as soon as they wish to freely transfer their shares and eliminate all risks associated with physical holding and participate in corporate actions. Members can contact the Company's RTA for assistance in this regard.

Members may please note that SEBI, vide its circulars, has mandated Members holding shares in physical form to submit PAN, nomination, contact details, bank account details and specimen signature in specified forms. Members may access <https://www.hcgongology.com/investor-relations/investor-services/> for Form ISR-1 to register PAN/email id/bank details/other KYC details, Form ISR-2 to update signature and Form ISR-3 for declaration to not appoint a nominee. Members may make service requests by submitting duly filled and signed Form ISR-4 and ISR-5, the format of which is available on the Company's website and on the website of the Company's Registrar and Share Transfer Agent.

The formats for Nomination and updation of KYC details in accordance with the SEBI Circular are available on the Company's website at <https://www.hcgongology.com/investor-relations/investor-services/>.

The Board of Directors of the Company has appointed Mr. V. Sreedharan (FCS 2347; CP 833) or in his absence Mr. Pradeep B. Kulkarni (FCS 7260; CP 7835), Partners of V. Sreedharan & Associates, Practicing Company Secretaries, Bengaluru as the scrutiniser for conducting the Postal Ballot through the e-voting in a fair and transparent manner.

The scrutiniser will submit their report to the Chairman or the Director authorised by the Board or the Company Secretary of the Company after completion of scrutiny of the e-voting. The results shall be declared by the Chairman or the Director authorised by the Board or the Company Secretary of the Company on or before Tuesday, April 29, 2025 and communicated to the Stock Exchanges and Share Transfer Agent and will also be displayed on the website of the Company <https://hcgongology.com/investor-relations/>.

The instructions on the process of e-voting, including the manner in which shareholders who are holding shares in physical form or who have not registered their e-mail addresses can cast their vote through e-voting, are provided in the Postal Ballot Notice.

In case of any query and/or grievance, in respect of voting by electronic means through KFinTech, shareholders may refer the Help & Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of <https://evoting.kfintech.com> or may contact the Company Secretaries at the regional office of investors at evoting@hcgel.com or Mr. Ganesh Chandra Patil, Asst. Vice President, (Unit: HealthCare Global Enterprises Limited) of KFin Technologies Limited, Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India - 500 032 or at e-mail id: enward.ris@kfintech.com or Call KFinTech's toll free no. 1800-3094-001.

For HealthCare Global Enterprises Limited
Sd/-
Snu Muneel
Company Secretary and Compliance Officer

Place: Bengaluru
Date: March 28, 2025

अपघाताला आमंत्रण देणाऱ्या या रस्त्याचे काम करणाऱ्या ठेकेदारावर पालिका प्रशासन जाब विचारणार का? असा प्रश्न डॉ.बिबलीकरांनी उपस्थित केला आहे. या रस्त्यावरून अनेक राजकीय पक्षाचे पदाधिकारी, पालिका अधिकाऱ्यांची वाहने जात असूनही त्यांनीही कानाडोळा केल्याचे आश्चर्य व्यक्त केले जाते.

डोंबिवली पूर्व कडील शहीद भगतसिंग
थवर काही महिन्यापूर्वी रस्ता कोंक्रीटचे
गाम झाले. याच रस्त्यावर काही भागात
व्हायर ब्लॉक लावल्यात आले. मात्र पेव्हर
नॉक लावताना रस्त्याच्या उंचीचा विचार
करला नसल्याने पेव्हर ब्लॉक पुढील रस्ता

Public Notice

Notice is hereby given that my client **MRS. MRIGITA PRAKASH KRIPPLANI**, sole owner of the property flat No D-27, 2nd floor, Self Help Co-operative Housing Society Limited, St. Francis road, new railway crossing, Vile Parle (w) Mumbai-400058 has lost/pledged Original Agreement dated 26th December, 1986 made and entered into between **THE SELF HELP CO-OPERATIVE HOUSING SOCIETY LTD. and RADHAKISHIN PAHILAJARI PUNWANI** along with stamps, receipt, etc. thereof in respect of the Property. Any person having any claim, right, title, interest, benefit, etc. in respect of the above said Original Documents and or any part there of as and by way of ownership or mortgage or charge or lien or tenancy or otherwise howsoever in respect of the above are hereby required to give intimation thereof along with documentary evidence in support thereof within 14 (fourteen) days from the date of publication hereof to **MPL J.P. Tripathi**. In default, all such claims shall be deemed to have been waived and my client will proceed on the basis of the file of the Property as marketable and free from all encumbrances and no claim will be entertained thereafter.

Date: _____

J.P. TRIPATHI (Advocate High Court)
 Abinai Axis Chawl 24, Room no. 4, LBS Marg,
 Navpada, Kurla (W) Mumbai-400070
 Contact:- 9633155677

Place: Mumbai Date: 29/03/2025

काही चारचाकी व रिश्कांना धक्का देऊन सुरू करावे लागते. केडीएमसी बस आणि मोठी वाहने या रस्तावरून जात असताना वाहनचालकांना धिम्या गतीने वाहन चालवावे लागते. भविष्यात या रस्त्यावर मोठा अपघात होण्याची शक्यता

Sanjay V. singh
Advocate High Court
Shop no 26, Sai Bazar, Near Tulinj Police
Station, Nalasopara East. 401 209
Mob No. 7219760700

नाकारता येत नाही. येथील शिक्षाचालक पुरते वैतागले असून पालिका प्रशासनाने चार दिवसात हा रस्ता व्यवस्थित केला नाही तर शिक्षा बंद आंदोलन करू असा इशारा दिला आहे.

Sanjay V. Singh
Advocate High Court
Shop no 26, Sai Bazar, Near Tulinj Police
Station, Nalasopara East. 401209
Mob No. 72192760700

Sanjay V. singh
Advocate High Court
Shop no 26, Sai Bazar, Near Tulinj Police
Station, Nalasopara East. 401205
Mob No. 7219760700

ताहर)	झालेय विरार मांडवी पोलीस
रोजी	ठाण्याच्या नवीन इमारतीचे मध्य
ठाणे	उद्घाटन गुरुवारी, २५ मार्च
भगवान	रोजी पोलीस आयुक्त मधुकर
वसई-	पांडे यांच्या हस्ते करण्यात
मत्तलये	आले. यावेळी अतिथित पोलीस
व. वसई	आयुक्त दत्तात्रय शिंदे, विरार
पोलीस	विभागाचे उपायुक्त जयवंत
माविष्ट	बजबळे, सहायक पोलीस
पोलीस	आयुक्त बजरंग देसाई, मांडवी
आली.	पोलीस ठाण्याचे पोलीस संजय
मांडवी,	हजार, पेन्हाण पोलीस ठाण्याचे
आणखी	पीआय जितेंद्र वनकोटी, पोलीस

निरिधक, इतर पोलीस ठाण्यांचे अधिकारी आणि कर्मचारी उपस्थित होते. यावेळी झोन १ आणि ३ मधील परोक्षती मिळालेल्या पोलीस कर्मचाऱ्यांचाही सन्मान करण्याचा अना. मांडवी पोलीस ठाण्याच्या नवीन बांधकामामुळे ग्रामीण भागात राहणाऱ्या रहिवाशांना त्यांच्या तत्परी नोंदवणे सोपे होईल. ग्रामीण भागातील रहिवाशांना वेळ आणि आर्थिक लबाब मिळेल.

[illegible]

**IN THE COURT OF CITY CIVIL COURT AT DINDOSHI
(BORIVALI DIVISION)
S.C. SUIT NO. 521 OF 2025**
(PAPER PUBLICATION AS PER ORDER 5 RULE 20 (1A) OF C.P.C.)

MRS. KHAIRATUNNISHA YUNUS SIDDIQUE
Age 50 Years, Occu.: Housewife
Indian Inhabitant of Mumbai, residing at Flat No. 607,
Building No. 7, CTS No. 6/A, Bhabrekar Nagar, Charkop,
Kandivali West, Mumbai - 400 067

VERSUS ..Plaintiff

MR. HASHMAT ALI TEGALI
Age - years, Occupation: Not Known
An adult, Indian Inhabitant of Mumbai
Residing at Shop No. 4, Madni Estate, Goregaon Link Road,

TAKE NOTICE that, this Hon'ble Court will be moved before His Honour Judge Shri R.N. Rokade, presiding in Court Room No. 17 on 15th April 2005, 11:00 am in the forenoon by the abovementioned Plaintiff for following reliefs: **a.** that this Hon'ble Court be pleased to declare and hold that agreements for sale on dated 31/10/2000 and again on dated 08/02/2005 and other papers signed and executed by the defendant in respect of the suit premises in favour of the Plaintiffs deceased husband are legally subsisting and binding upon the defendants, his representative and/or any other person/s claiming through or under him. **b.** that it be declared that the Defendant and/or any other persons claiming through or under him has no right, title and interest in the suit premises and has no right to disturb the peaceful possession of the plaintiff in respect of the premises being Flat No. 607, Building No. 7, C.T.S. No. 6/A, Bhabrekar Nagar, Charkop, Kandivali West, Mumbai 400 067, area admeasuring 225 sq. ft., situated at land /property of C.T.S. No. 6/A, (Pt), Survey No. 263, of Village: Malwani, Taluka Borivali, B.S.D. Mumbai, save and except by following due process of law; **c.** that this Hon'ble Court be pleased to issue a permanent order and injunction restraining the Defendant, his representative, agents and/or any other person/s claiming through or under him from entering into any agreement, deed or document with a view to create third party rights in respect of the room premises being Flat No. 607, Building No. 7, C.T.S. No. 6/A, Bhabrekar Nagar, Charkop, Kandivali West, Mumbai 400 067, area admeasuring 225 sq. ft., situated at land /property of C.T.S. No. 6/A, (Pt), Survey No. 263, of Village: Malwani, Taluka Borivali, B.S.D. Mumbai, in any manner whatsoever; **d.** that this Hon'ble Court be pleased to issue a permanent order and injunction restraining the Defendant, his relatives, agents, servants and/or any other person/s claiming through or under him from in any manner disturbing the possession of the plaintiff in respect of the premises being Flat No. 607, Building No. 7, C.T.S. No. 6/A, Bhabrekar Nagar, Charkop, Kandivali West, Mumbai 400 067, area admeasuring 225 sq. ft., situated at land /property of C.T.S. No. 6/A, (Pt), Survey No. 263, of Village: Malwani, Taluka Borivali, B.S.D. Mumbai, save and except by following due process of law; **e.** pending the hearing and final disposal Interim and ad-interim reliefs in terms of prayer clause (C) & (D) above be granted; **f.** Cost of the suit be provided for; **g.** Any other and further reliefs as the nature and circumstances of the case may require be granted;

Given under hand and the seal of this Hon'ble Court.
Dated this 27 day of March, 2025

Shri. Hasanuddin S. Ansari
Advocate for the Plaintiffs
Office: No. 4, Laxmi Niwas Building,
Above Hari Om Medical, Opp. Hotel Elegance,
Aarey Road, Near Subway, Goregaon East,
Mumbai-400 063. M. 9664739837
To.,
1. Mr. Hashmat Ali Tegali

Sd/-
For Registrar,
City Civil Court,
At Bombay.



[illegible][illegible][illegible]

विश्वविद्यालय के अध्यक्ष
 दि. २९.०८.२०२५
 श्री/श्री, धर्मशाला मठ, श्री विष्णुपीठ, मयक रोड,
 मयक (पु), विष्णु राजे ४०९ २०५.

[illegible]

दिनांक: २९.०३.२०२५ **कल्याण एच. जावली**
 ठिकाण: मुंबई **बकील, मुंबई कल्याण न्यायालय,**
जावली हस्तक्ष, पाटील बल्ली, वर्साव,
अंधेरी (पश्चिम), मुंबई-४०००६१

Change Of Name	Change Of Name	Change Of Name	Change Of Name	Change Of Name	Change Of Name	Change Of Name	Change Of Name
I HAVE CHANGED MY NAME FROM KHAN ANWAR AHMED ABDULL RAUF TO ANWAR AHMAD ABDUL RAUF KHAN AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM RAMULU SOMAIAH BOLAM, TO, RAMULU SOMAYYA BOLLAM AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM MARK DSOUZA TO MARK JOSEPH DSOUZA AS PER MY VALID DOCUMENT	I HAVE CHANGED MY NAME FROM CHANDA BHAGYASHREE VISHAL SHINDE TO BHAGYASHREE SIDDHESHWAR HINGMIRE AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM IDRIS CHOUDHRY (OLD NAME) TO MOHAMMED IDREES CHOUDHRY (NEW NAME) AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM IDRIS CHOUDHRY (OLD NAME) TO MOHAMMED IDREES CHOUDHRY (NEW NAME) AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM PRABHABEN AMRITLAL SHAH TO PRABHABEN AMRUTLAL SHAH AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM JAYSHREE BALASAHEB GHATAGE TO SAVITA GORATH MANGLEKAR AS PER DOCUMENT.
I HAVE CHANGED MY NAME FROM IRFAN AHMAD MOHAMMAD AYYUB TO IRFAN MD AYYUB MOMIN AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM FIRFIRE MUAHAVIZ MUAZZAM TO FIRFIRE MUAVEEZ MUAZZAM AS PER MY DOCUMENTS	I HAVE CHANGED MY NAME FROM THAMPAN THEKKADAVAN TO THAMBAN KRISHNAN NAIR VIDE AS PER AFFIDAVIT DATED 1ST OCTOBER 2018	I HAVE CHANGED MY NAME FROM ANKITKUMAR SHUKLA TO ANKITKUMAR ACHCHHELAL SHUKLA AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM ASGHARALI ADAMALI SHAIKH (OLD NAME) TO ASGHAR ALI ADAM ALI SHAIKH (NEW NAME) AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM ASGHARALI ADAMALI SHAIKH (OLD NAME) TO ASGHAR ALI ADAM ALI SHAIKH (NEW NAME) AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM D W A R K E S H W A R Y SHEKAR DEVADIGA TO FRIYANA NEVILLE BILLIMORIA AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM MANOHAR / MAHONAR CHELLARAM RAJNANI TO MANNU C RAJNANI VIDE GOVT OF MAHARASHTRA GAZETTE (M-24440725)
I HAVE CHANGED MY NAME FROM MOMIN FATIMA BILAL TO FATIMA BILAL AHMED MOMIN AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM JERRICK PINTO TO JERRICK JEROME PINTO AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM NIKHIL SUBHASH DINGANE TO NIKHIL SUBHASHCHANDRA DINGANE AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM PRAMOD VITHOBA GAWLI TO PRAMOD VITHOBA GAWALI AS PER GOVT. OF MAHARASHTRA GAZETTE NO.(M-24444084).	I HAVE CHANGED MY NAME FROM PARSAYYA PAPANNA MERIGU TO PARSAYYA PAPANNA MERAGU AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM MEHMOOD ALI MOHAMMAD YUSUF SARDAR ANSARI TO MEHMOOD ALI MOHD YUSUF ANSARI AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM VIJAY NELSON D'COSTA TO VIJAY FELIX D'COSTA AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM MANOHAR / MAHONAR CHELLARAM RAJNANI TO MANNU C RAJNANI VIDE GOVT OF MAHARASHTRA GAZETTE (M-24440725)
I HAVE CHANGED MY NAME FROM SHAHAR BANO BILAL AHMED MOMIN TO SAHER BANO BILAL AHMED MOMIN AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM IDA PRAMILA PINTO TO PRAMILAPINTO AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM RAJNI TO RAJANI SUBHASHCHANDRA DINGANE AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM AMITA SADANAND PAMALE TO VAIBHAV VINOD PATIL AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM SANJAY NAVARE TO SANJAY PRAMOD NAVARE AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM SANJAY NAVARE TO SANJAY PRAMOD NAVARE AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM KAJAL ANIL KUMAR SINGH TO KAJAL ANIL SINGH AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM ARIYAN OMPRAKASH KANOOJIYA TO ARIYAN OMPRAKASH KANOOJIYA VIDE GOVT OF MAHARASHTRA GAZETTE (M-24442433)
I HAVE CHANGED MY NAME FROM MOMIN BILAL AHMAD MOHAMMAD HAROON TO BILAL AHMED MOHAMMED HAROON MOMIN AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM TAJ MOHD MANSURI AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM POOJA SAVALE TO SWARA SURAJ VELHAL AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM ANTO KUTTIKAT JOSEPH TO ANTO JOSEPH KUTTIKAT AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM JAISHREE BALKRISHNA RAO GHAN TO SUCHITA CHANDRAKANT KUDE AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM JAISHREE BALKRISHNA RAO GHAN TO SUCHITA CHANDRAKANT KUDE AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM PANKAJ NATHUBHAI PATEL TO PANKAJ NATHULAL PATEL AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM ARIYAN OMPRAKASH KANOOJIYA TO ARIYAN OMPRAKASH KANOOJIYA VIDE GOVT OF MAHARASHTRA GAZETTE (M-24442433)
I HAVE CHANGED MY NAME FROM QURESHI SAMIULLAH HAYAT MOHAMMAD TO MD SAMIULLA HAYAT MD QURESHI AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM GAUSIYAKHATUN TAJMOHD MANSOORI TO GAUSIA KHATOON TAJ MOHD MANSURI AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM SHAMIM BANU TO SHAMIM BANO TAJ MOHD MANSURI AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM ANTO KUTTIKAT JOSEPH TO ANTO JOSEPH KUTTIKAT AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM ARBAZ AHMAD (OLD NAME) TO ARBAZ AHMED AJAJ AHMED KHAN (NEW NAME) AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM ARBAZ AHMAD (OLD NAME) TO ARBAZ AHMED AJAJ AHMED KHAN (NEW NAME) AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM RINKU DEEPAKAL PAHUJA TO BHAVYA MUKUL PAHUJA AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM RENUKA DARSHAN VYAS TO RENUKA VYAS VIDE GOVT OF MAHARASHTRA GAZETTE (M-24444125)
I HAVE CHANGED MY NAME FROM DHANSHREE GURUNATH PATIL TO DHANASHREE GURUNATH PATIL AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM BHAGYSHRI SANJAY DABHANE TO BHAGYSHREE DEVIDAS SUROSHI AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM SHAMIM BANU TO SHAMIM BANO TAJ MOHD MANSURI AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM SHILPA JAGDISH CHAUHAN TO SHILPA JAGDISH CHAVAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM NAFEEES ABDUL KHAN TO NAFIS ABDUL KHAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM NAFEEES ABDUL KHAN TO NAFIS ABDUL KHAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM RINKU DEEPAKAL PAHUJA TO BHAVYA MUKUL PAHUJA AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM RENUKA DARSHAN VYAS TO RENUKA VYAS VIDE GOVT OF MAHARASHTRA GAZETTE (M-24444125)
I HAVE CHANGED MY NAME FROM DHANSHREE GURUNATH PATIL TO DHANASHREE GURUNATH PATIL AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM BHAGYSHRI SANJAY DABHANE TO BHAGYSHREE DEVIDAS SUROSHI AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM SHAMIM BANU TO SHAMIM BANO TAJ MOHD MANSURI AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM SHILPA JAGDISH CHAUHAN TO SHILPA JAGDISH CHAVAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM NAFEEES ABDUL KHAN TO NAFIS ABDUL KHAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM NAFEEES ABDUL KHAN TO NAFIS ABDUL KHAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM RINKU DEEPAKAL PAHUJA TO BHAVYA MUKUL PAHUJA AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM RENUKA DARSHAN VYAS TO RENUKA VYAS VIDE GOVT OF MAHARASHTRA GAZETTE (M-24444125)
I HAVE CHANGED MY NAME FROM DHANSHREE GURUNATH PATIL TO DHANASHREE GURUNATH PATIL AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM BHAGYSHRI SANJAY DABHANE TO BHAGYSHREE DEVIDAS SUROSHI AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM SHAMIM BANU TO SHAMIM BANO TAJ MOHD MANSURI AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM SHILPA JAGDISH CHAUHAN TO SHILPA JAGDISH CHAVAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM NAFEEES ABDUL KHAN TO NAFIS ABDUL KHAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM NAFEEES ABDUL KHAN TO NAFIS ABDUL KHAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM RINKU DEEPAKAL PAHUJA TO BHAVYA MUKUL PAHUJA AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM RENUKA DARSHAN VYAS TO RENUKA VYAS VIDE GOVT OF MAHARASHTRA GAZETTE (M-24444125)
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I HAVE CHANGED MY NAME FROM DHANSHREE GURUNATH PATIL TO DHANASHREE GURUNATH PATIL AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM BHAGYSHRI SANJAY DABHANE TO BHAGYSHREE DEVIDAS SUROSHI AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM SHAMIM BANU TO SHAMIM BANO TAJ MOHD MANSURI AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM SHILPA JAGDISH CHAUHAN TO SHILPA JAGDISH CHAVAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM NAFEEES ABDUL KHAN TO NAFIS ABDUL KHAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM NAFEEES ABDUL KHAN TO NAFIS ABDUL KHAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM RINKU DEEPAKAL PAHUJA TO BHAVYA MUKUL PAHUJA AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM RENUKA DARSHAN VYAS TO RENUKA VYAS VIDE GOVT OF MAHARASHTRA GAZETTE (M-24444125)
I HAVE CHANGED MY NAME FROM DHANSHREE GURUNATH PATIL TO DHANASHREE GURUNATH PATIL AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM BHAGYSHRI SANJAY DABHANE TO BHAGYSHREE DEVIDAS SUROSHI AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM SHAMIM BANU TO SHAMIM BANO TAJ MOHD MANSURI AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM SHILPA JAGDISH CHAUHAN TO SHILPA JAGDISH CHAVAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM NAFEEES ABDUL KHAN TO NAFIS ABDUL KHAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM NAFEEES ABDUL KHAN TO NAFIS ABDUL KHAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM RINKU DEEPAKAL PAHUJA TO BHAVYA MUKUL PAHUJA AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM RENUKA DARSHAN VYAS TO RENUKA VYAS VIDE GOVT OF MAHARASHTRA GAZETTE (M-24444125)
I HAVE CHANGED MY NAME FROM DHANSHREE GURUNATH PATIL TO DHANASHREE GURUNATH PATIL AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM BHAGYSHRI SANJAY DABHANE TO BHAGYSHREE DEVIDAS SUROSHI AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM SHAMIM BANU TO SHAMIM BANO TAJ MOHD MANSURI AS PER DOCUMENTS.	I HAVE CHANGED MY NAME FROM SHILPA JAGDISH CHAUHAN TO SHILPA JAGDISH CHAVAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM NAFEEES ABDUL KHAN TO NAFIS ABDUL KHAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM NAFEEES ABDUL KHAN TO NAFIS ABDUL KHAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM RINKU DEEPAKAL PAHUJA TO BHAVYA MUKUL PAHUJA AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM RENUKA DARSHAN V